

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2432  
TO BE ANSWERED ON 08.07.2019**

**ONLINE FOOD DELIVERY EMPLOYEES**

**2432. SHRI HIBI EDEN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has received any complaints from the online food delivery employees' regarding their minimum wages and safety;**
- (b) if so, the details thereof;**
- (c) whether any special insurance has been provided or proposed to be provided to these employees as they are hard pressed to complete their work on time;**
- (d) if so, the details thereof; and**
- (e) the steps taken by the Government for the protection and minimum wage for these employees?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions. Rates fixed in the Central sphere are applicable to establishments under the authority of Central Government, railway administration, mines, oil-fields, major port or any corporation established by a Central Government. Employments other than the scheduled employments for central Sphere come under the purview of State Governments and accordingly State Government wages are applicable in such employments.**

**Contd..2/-**

**(c) & (d): Ministry has launched Pradhan Mantri Shram Yogi Maandhan, 2019, which is voluntary contributory pension Scheme for unorganised workers with income upto Rs 15000/- per month in the entry age group of 18-40 years. They should not be a member of ESIC, EPFO and NPS and an income tax payee. The monthly contribution varies from Rs. 55/- to Rs. 200/- depending upon the entry age of the person. This scheme is based on 50:50 bases. Central Government also contribute matching amount to the beneficiary's pension account. On attaining the age of 60 years, the subscriber is entitled to receive an assured monthly pension of Rs 3000 /.**

**(e): The implementation of the Minimum Wages Act, 1948 is carried out by the Centre as well as the States in respect of their respective jurisdiction. In the Central Sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM). The compliance in the State sphere is ensured through the State Enforcement Machinery.**

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